NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 73/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th April, 2017, 10.30 A.M

Name of the Company Under Section		Surendra Kumar JoshiVersus- Rei Agro Limited. 9		
1.	Annila	Pandry Daviali.	Petitioner	Je 2/4/17
2.				
1. 2. 3.		MITRA, Adv K CHOWDHURY, Adv SINGH, Adv	Respondent	Slula Slula
4	Mr Anil	Agamial -	Isotom Rosolvitano Profesiona	Air Hour

Ld. Counsels for the petitioner and the respondent as well as the IRP are present.

ORDER

IRP Mr. Anil Agarwal has filed affidavit along with the Minutes of the Meeting of the Committee of the Creditors which shows that the Committee of the Creditors has proposed the name of Shri Anil

Goel as Resolution Professional (RP). Committee of Creditors will file an application regarding appointment of RP till then IRP shall continue to function as RP.

An application has been filed being I.A.No. 121/2017 for giving direction to the Corporate Debtor to bear the cost of the IRP. Ld. Counsel for the applicant submitted that she is not pressing the I.A. No. 121/2017. Therefore, I.A. No. 121/2017 is dismissed as withdrawn.

List the matter on 12/04/2017 for further order.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)